

Filing no. B.A./8135/2020

Chotu Singh

Versus

The State of Jharkhand

Advocate for Petitioner

Mr. Faiz Ur Rahman

- | | |
|--|---------|
| 1. S.J. / D.B. | S.J. |
| 2. In time
Limitation expired on | X |
| 3. Court Fee | NR |
| 4. Authentication fee due on the copy
Trial Court Judgement Rs. | Paid |
| Appellate Court Judgement Rs. | X |
| 5. (a) Copy of trial court judgement | √ |
| (b) Copy of appellate court judgement | X |
| (c) Second Copy of Petition | X |
| (d) Receipt showing service on A.G. | √ |
| (e) Vak properly stamped
Executed and accepted } | √ |
| 6. (a) Cause title | √ |
| (b) Provision of law | √ |
| 7. Intimation regarding surrender of
Petitioner | in Jail |
| 8. Particulars as required by Rule 140 (I)
Chapter XV Part (A) page no. 37 of the
J.H.C. Rules 2001 | Stated |
| 9. Other defects | |
| (i) P.O. name is missing in both the address of petitioner in page-1. | |
| (ii) U/s of IPC in FIR and Imp.Order mentioned differently hence its correctness
may be verified in para-1. | |
| (iii) Para-1 statement of Affidavit may be verified and corrected. | |
| (iv) Page 9/A is faint and not fairly legible. | |